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(d) Ex-gratia relief at the rate of Rs. 25,000/- to the next of kin of the dead, Rs. 5,000/- to the grievously injured and Rs. 500/- to persons with simple injuries was arranged. Compensation will be paid after award of decrees by the Railway Claims Tribunal.

Perks/Promotional Avenues for Service Doctors

- *55. SHRI S. RAMACHANDRAN PILLAI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) the comparative pay-scales, perks and promotional avenues of service doctors as professionals in India and other developed and Asian countries;
- (b) the reasons for doctors in Government hospitals and other places being poorly paid and neglected; and
- (c) whether Non-Practising Allowance (NPA) as recommended by the Fifth Pay Commission is not being paid to doctors; and if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI): (a) Comparative information is not available.

- (b) The Pay and Allowances of Doctors belonging to Central Health Service are significantly higher than that of other similarly placed officers of equal status under the Government. Central Health Service Doctors also receive Conveyance Allowance, Research Pursuit Allowance and Post Graduate Allowance as applicable.
- (c) Non-Practising Allowance as recommended by the 5th Central Pay Commission has been granted recently to Central Health Service Officers.

डाक्टरों द्वारा निजि अस्पतालों को प्राथमिकता दिया जाना

- *56. श्री सूर्यभान पटेल बहाडणे : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि।
- (क) दिनांक 10 फरवरी, 1997 के नवभारत टाइम्स में " निजि अस्पतालों में जा रहे है अब अच्छे डाक्टर"

शीर्षक के अंतर्गत प्रकाशित समाचार पर सरकार की क्या प्रतिक्रिया है;

- (ख) सरकार द्वारा इस संबंध में क्या कदम उठाये गये हैं तथा इनका ब्यौरा क्या है; और
- (ग) क्या सरकार को इस दिशा में कोई सफलता प्राप्त हुई है; यदि हां, तो इसका ब्यौरा क्या है?

स्वास्थ्य और परिवार कल्याण मंत्रालय के राज्य मंत्री (श्री दिलत एजिलमलाई): (क) से (ग) समाचार में अन्य बातों के साथ-साथ कम वेतन, अपर्याप्त सुविधाओं आदि के कारण सरकारी डाक्टरों के निजी क्षेत्र में चले जाने की बात कही गई है। तथापि, ऐसे कुल डाक्टरों की संख्या बहुत कम है। पांचवे केन्द्रीय वेतन आयोग की सिफारिशों के अनुसार केन्द्रीय स्वास्थ्य सेवा के आधिकारियों के भत्तों में काफी वृद्धि हुई है। इसके अतिरिक्त, विभिन्न श्रेणियों के डाक्टरों को वाहन भत्ते, अनुसंधान भत्ते, स्नातकोत्तर भत्ते, जो भी लागू हो, दिए जाते हैं।

Allocation of levy sugar

- *57. SHRI BRAHMAKUMAR BHATT: Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:
- (a) the criteria followed by Government for allocation of levy sugar to the States;
- (b) whether Government of Oujarat has demanded the allocation of sugar on the basis of population of 1996;
- (c) if so, the details thereof and decision taken by Government thereon; and
- (d) the time by when it is likely to be supplied as per the projected population of 1996 as base?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND THE MUSTER OF FOOD AND CONSUMER AFFAIRS (SHRI SURJ1T SINGH BARNALA): (a) The norm for supply of sugar in the PDS for most States/UTs, including the State of Gujarat is 425 gms per capita based on the 1991 census. In addition, Government also releases about one lakh tonnes per annum as a Festival Quota which is allocated to the States/UTs on a prorata basis linked to their monthly levy quota.

- (b) Yes, Sir.
- (c) and (d) The quantity of sugar accuring to the Central Government In the levy account,

under the current levy sugar formula, is short of the requirements for the PDS. In these circumstances, it has not been found possible to enhance the allocation of sugar under the PDS for State Governments/UTs by linking it to a more recent population figure. The Government of Gujarat has been informed of this position.

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Tr-ansfer of Technology

*58. SHRI SANJAY DALMIA: SHRI RAMDAS AGARWAL: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state;

- (a) the names of foreign counties who offered transfer of technology in various spheres during the last three years;
 - (b) the details of such offers; and
- (c) whether Government have taken any. decision thereon?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND THE MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI): (a) There are several foreign countries from where offers for tecnology, services and others in various spheres were approved by the Government during the last three years. These are included in the *Annexure (See* below)

- (b) These offers are in various spheres such as chemicals, electrical and electronics, mechanical, metallurgical, textile and others. These involves, equity participation and payments towards lumpsum fee, royalty based on production value, training expenses etc., nature and quantum of which vary from case to
- (c) The number of foreign collaborations involving import of technology, services and others approved by the Government during 1995,1994) and 1997 were 2337,2303 and 2325 respectively.

Annexure

Foreign countries from where offers for technology, services and others in various spheres were approved by the Government during the last three years

SI. No. Name of countries where compan collaborator located

- 1. Afganistan
- 2. Argentina

SI. No.	Name of countries where company
	collaborator located

- 3. Armenia
- 4. Australia
- 5. Austria
- 6. Bahamas
- 7. Bahrain
- 8. Belgium
- Bermuda 9.
- 10. British Virginia
- Bulgaria 11.
- Canada 12.
- 13. Cayman Island
- 14. Channel Island
- 15. China
- 16. Cyprus
- 17. Czech Republic
- Denmark 18.
- 19. Estonia
- 20. Egypt
- 21. Finland
- 22. France
- 23. Germany
- 24. Gibraltar
- 25. Greece
- 26. Hawai Islands
- 27. Hong Kong
- 28. Hungary
- 29. Iceland 30. Indonesia
- 31. Iran
- 32: Ireland
- 33. Isle of Man
- 34. Israel
- 35. Italy
- 36. Jamaica
- 37. Japan
- 38. Jordan
- 39. Kenya
- 40. Kuwait
- 41. Liecjtemsteom
- 42. Luxembourg
- Malaysia 43.
- 44. Maldova
- 45. Malta 46. Mauritius
- 47. Mexico
- 48. Nepal
- 49. Netherlands